

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Excise Appeal Nos. 41033 and 41078 of 2015

(Arising out of Order-in-Appeal Nos. 24-26/2015 dated 07.04.2015 passed by Commissioner of Central Excise (Appeals-I), Central Revenue Building, Lal Bahadur Shastri Marg, Madurai – 625 002)

M/s. Selvi Packing

No. 36-B, Kathiresan Kovil Street,
Kovilpatti – 628 502.

...Appellant

Versus

Commissioner of GST and Central Excise

Tirunelveli Commissionerate,
C.R. Building, Tractor Street,
NGO-A Colony,
Tirunelveli – 627 007.

...Respondent

APPEARANCE:

For the Appellant : None

For the Respondent : Mr. Harendra Singh Pal, Authorised Representative

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER Nos. 41139-41140 / 2024

DATE OF HEARING/ DECISION: 26.08.2024

Order :- Per Bench

The Bench had directed to issue notice to the appellant directly on 18.06.2024. Though notice was issued on 18.06.2024, there is no representation on behalf of the appellant. It is presumed that the appellant is not interested in prosecuting the appeals. The appeals are dismissed for

default under Rule 20 of Customs, Excise and Service Tax Appellate Tribunal (Procedure) Rules, 1982.

(Order dictated and pronounced in open court)

Sd/-
(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

Sd/-
(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

MK